

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No.131

CP No. 113/Chd/Hry/2023

IN THE MATTER OF:

Peoplestrong Technologies Pvt. Ltd

...Petitioner

Under Section: 66, CA 2013

Due to paucity of time, the matter could not be taken up today,
hence the matter is adjourned to 06.05.2024 in the supplementary list.

Sd/-
Court Officer

Preeti
23.04.2024